SHRI P. SUNDARAYYA: When do you expect the outstanding machines in India?

SHRI K. C. REDDY: By April.

DR. D. H. VARIAVA: What amount of penicillin will this factory produce? How much?

SHRI K. C. KEDDY: I am sorry I have not got the figures ready at hand.

## INCLUSION OF KRISHNA RIVER PROJECT IN FIVE YEAR PLAN

\*201. SHRI PRASADARAO:. Will the Minister for PLANNING be pleased to state:

(a) whether the Governments of Andhra and Hyderabad have submitted their final investigation reports regarding the Nandikonda Project to the Planning Commission; and

(b) whether any plan for the construction of a project on the Krishna river has been included in the Five Year Plan?

THE DEPUTY MINISTER FOR IRRI-GATION AND POWER (SHRI J. S. L. HATHI) : (a) No, Sir.

(b) Yes; but the precise scope of the Krishna Project to be included in the Plan will be determined after the investigations have been completed.

SHRI P. SUNDARAYYA: For how many years now is this Nandikonda Project under consideration?

SHRI J. S. L. HATHI: For about four years or so.

SHRI P. SUNDARAYYA: Why is it that the Andhra and Hyderabad Governments have not sent their final investigation reports yet though the whole project is for years under consideration?

SHRI J. S. L. HATHI: "Why they have not sent" is not a question to which I can reply. The Planning Com- ■ mission has reminded both the Governments to carry on the investigations on particular lines. The information that the Planning Commission have is that the Hyderabad Government have completed the investigations and the Andhra Government also have completed the investigations. Now a joint report has to be sent to the Planning Commission and on that we again reminded them and it was said in reply that within a month or so it would be possible for them to send the joint report.

SHBJ P. SUNDARAYYA: Has not the Central Government sent their own engineers to see if Andhra and Hyderabad Governments come to a joint conclusion and if they cannot come to any joint conclusion, to frame their own recommendations?

SHRI J. S. L. HATHI: The question has not yet reached a stage where we can say that they have not come to a joint conclusion. They have completed the investigations on the lines indicated. Now joint deliberations are going on. It is understood that they are submitting their report within a short time.

SHRI P. SUNDARAYYA: May I know whether the Central Government has fixed any time limit for the Andhra and Hyderabad Governments to come to any final decision about it or not?

SHRI J. S. L. HATHI: Time limit was fixed so far as the sending of their individual reports was concerned. Within a particular time each State Government was required to complete the ^investigations and that they have done.

SHRI V. SUNDARAYYA: My question is whether the Central Government has given any time limit for both the . Governments to submit a joint recommendation.

SHRI J. S. L. HATHI: No time limit for this was fixed.

DR. B. V. KESKAR: Why should they?

PHOF. G. EANGA: Why, Sir? Here is one Minister who says: "Why should they?" That is the irresponsible way in which this Government Js being carried on.

Sir, my point is this. There was that technical committee which made certain recommendations and suggested certain timelimits also within which thp several Governments were asked to **send** their reports. I want to know whether several Ministries have sent their reports at all to this Government severally, and at what stage did the Government of India ask the two Governments to come together and sit together and whether they fixed any time limit within which they were to send a joint conclusion and if no time limit was fixed why was it not fixed and why the matter is allowed to be hanging fire?

SHRI J. S. L. HATHI: The Technical Committee did not fix any time limit, but subsequently after the receipt of the report of this Technical Committee a conference was held by the Planning Commission with the representatives of the two Governments and there it was decided that within a particular time each Government should complete the investigation and send a report. That was done. Then the report from the Andhra Government was not received. I think in December last again there was a conference with the representatives and they were requested to expedite it. Again another conference was held in February last and they said that within a month or so it would be possible to give a joint report. Of course a timelimit could not he fixed because it was a technical thing and it may be that it may be late by a month or two months. Of course they have been reminded to, expedite the matter.

PROF. G. RANGA: Are we to understand that the Government of India do not have their own technical experts here who would be able either to give advice to those Governments or to advise the Government of India themselves whether or not this delay is due to some unavoidable technical deficiency or inefficiency or is the Government of India helpless about it?

SHRI J. S. L. HATHI: Primarily, Sir, these investigations of river valley projects are the concern of the State Governments. So far as the Planning Commission is concerned, it is to see that the projects are as indicated in the Plan having regard to the necessities of the country. It is not for the Planning Commission to send engineers to all States and complete investigations. Perhaps the Central Government would not be in a position to do that job with the man-power that it at present has. It cannot go to all States and have all the investigations completed. What at the most could be done would be to give the State Governments technical advice and expedite matters. That is the only thing.

SHRI O. SOBHANI: Has not the Khosla Committee fully examined the pioposals submitted by the Hyderabad Government some years ago and recommended the Nandikonda Project?

SHRI J. S. L. HATHI: If the hon. Member reads the Report of the Khosla Committee, he will find that they had suggested certain investigations to be carried on on that particular project.

SHRI H. P. SAKSENA: The hon. the Deputy Minister just now said that the reports of both the Andhra and Hyderabad Governments were ready and he expected them to reach the Government of India after a month or so. Am I to understand that it takes a month to despatch one cover from Andhra and Hyderabad?

SHRI J. S. L. HATHI: It is not that. It has been gathered that deliberations are going on between the two Governments.

SHRI PRASADARAO: Are the deliberations limited to those proposals made by the Khosla Committee?

SHRI K. SURYANARAYANA: Is it not a fact that some commission went to Vijayavada recently to examine the spots of Krishna Valley Projects?

SHRI J. S. L. HATHI: It was a committee, yes.

•202. [For *answer*, vide cols. 1768-1769 infra.]

## LABOURERS ENGAGED IN Bidi INDUSTRY

◆203. SHRI S. N. MAZUMDAR: Will the Minister for COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government have re ceived any representations from the labourers engaged in the bidi indus try in connection with the proposed introduction of a machine for the manufacture of bidis;

(b) if so, what are the points raised and the suggestions made in those representations; and

(c) what action Government have taken or propose *to* take *on* these representations?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR) : (a.) Yes, Sir.

(b) The labour union has requested that the introduction of the machines should be stopped.

(c) The methods to be adopted for discouraging mechanisation of bidi industry are under consideration.

SHRI S. N. MAZUMDAR: Is it not a fact that one of the demands of the labourers is that until and unless arrangements for any alternative job are made for them the Government should not give permission for the introduction of this machine?

<3HR. D. P. KARMARKAR: Yes, Sir, we agree in principle and we are giving positive discouragement to these machines coming into existence at all.

[] English translation.

SHHI S. N. MAZUMDAR: It is being discouraged?

MR. CHAIRMAN: He says: "we are agreed on principle in the matter you raised that till alternative employment is provided mechanisation should not be proceeded with rapidly."

SHRI D. P. KARMARKAR: Yes, Sir, and I would like to make the position clearer. The matter was brought to our notice last year and there was a discussion in the other House about the impending bringing of these machines into the market. We immediately wrote to the State Governments concerned to see to it that these machines do not have their support and to have the matter under their active consideration to see to it that these machines are not allowed to operate. There are two or three alternative methods to achieve this aim. One of them is to impose a heavy excise duty and to stop the machine from coming into existence; and in the mean time I have advised the State Governments to do all in their power to stop it and they are actively discouraging these machines operating.

## श्री डी० नारायण : क्या में जान सकता

हूं कि इस मशीन ढारा एक दिन में कितनी बीडी तैयार हो सकती हैं ?

t[SHRi D. NARAYAN: May I know, Sir, how many bidis can be made on this machine in a day?]

SHRI D. R KARMARKAR: It de pends upon the time for which the machine is worked. But I am told, so far as the cost is concerned, it de creases the cost by one to two rupees per thousand.

श्री डी० नॉरायण : मेरा सवाल यह था कि एक घंटे में यह मशीन कितनी बीड़ी तैयार कर सकती है ?

t[SHRi D. NARAYAN: My question was, how many *bidis* can be made on this machine in an hour.]